

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. No.** 164/93  
**T.A. No.**

**DATE OF DECISION** 4-10-1993.

Shri Nanji G. Sarvaiya **Petitioner**

Party in Person **Advocate for the Petitioner(s)**

**Versus**

Union of India and Others **Respondent**

Shri R.M. Vin **Advocate for the Respondent(s)**

**CORAM :**

**The Hon'ble Mr.** N.B. Patel **Vice Chairman.**

**The Hon'ble Mr.** V. Radhakrishnan **Member (A)**

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

3  
No.

Nanji Ghoghabhai Sarvaiya  
 Western Railway Garage,  
 Jr. Cleaner, Residing at  
 Railway Colony, Loco Shed  
 Chaptra (Behind), Porbandar

Applicant.

Advocate Party in Person

Versus

1. Union of India  
 Notice to be served through  
 Divisional Railway Manager (Works)  
 Western Railway, Bhavnagar

2. Shri A.K. Mishra,  
 Divisional Mechanical Engineer  
 (D.M.E.) Carriage and Wagon  
 Bhavnagar, Bhavnagar Para.

3. Shri L.P. Trivedi  
 Garriage Wagon Superintendent  
 Western Railway, Veraval.

Respondents

Advocate Shri R.M. Vin

O R A L J U D G E M E N T

In

Date 4-10-93.

O.A. 164 of 1993

Per Hon'ble Shri N.B. Patel Vice Chairman.

Mr. Vin is present. The applicant is not present  
 despite ~~the~~ intimation having been given to him under Postal  
 Certificate. Hence, dismissed for default. No order as to costs.

  
 (V. Radhakrishnan)  
 Member (A)

  
 (N.B. Patel)  
 Vice Chairman.